

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-508

IB-1529/ND/2019

IA/5507/2022, IA/5482/2022, IA/5510/2022

IN THE MATTER OF:

M/s. COL. C.D Sharma (Retd.) & Ors.

....Applicant

Vs.

M/s. Orior Developers and Infrastructure Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 01.12.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent : Mr. Sheetal Rasal, for R 1 (Dist. Raigad) and R 2
(Tahsildar Karjat) (MS) Ph. No. 8087513083

For the RP : Mr. Manoj Mishra, Adv. Ms. Meenu Sharma, CS

ORDER

IA/5507/2022:-

We have heard Ld. Counsel for the Applicant. Mr. Divanshu Mittal, Authorized Representatives has appeared on behalf of the Corporate Debtor and submitted that he will file his Memorandum of Appearance within the next 3 days and reply within the next week days. List the matter on **03.01.2023**.

IA/5482/2022:-

Dr. Sheetal Rasal, Tahsildar is representing Respondent Nos. 10 and 11. None appeared on behalf of Respondent Nos. 1 to 9 despite service of notice. Therefore, Respondent Nos. 1 to 9 are set ex-parte and Dr. Sheetal Rasal, Tahsildar is directed to file his reply for Respondent Nos. 10 and 11 within the next 3 weeks. List the matter on **03.01.2023**.

IA/5510/2022:-

7/Nov

We have heard Ld. Counsel for the Applicant. Dr. Sheetal Rasal, Tahsildar has appeared on behalf of Respondent No. 1 (Collector of Raigad) and Respondent No. 2 (Tahsildar Karjat). None appeared on behalf of Respondent No. 3 i.e. Sub-Registrar. Dr. Sheetal Rasal, Tahsildar who has appeared submitted that he will seeks instruction whether he can also represent the Respondent No. 3 (Sub-Registrar) in the matter and sought 3 weeks time to file his reply in the matter. List the matter on **03.01.2023**.

-Sd-

(RAHUL BHATNAGAR)
MEMBER (T)

Amit Tiwari

-Sd-

(JUSTICE TELAPROLU RAJANI)
MEMBER (J)